

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA 1184/2004

2

New Delhi this the 13th day of May, 2004

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri S.A. Singh, Member (A)

Shri G.L. Tulsulkar,
Training Officer (MRC),
National Vocational Training Institute for Women,
D-1, Sector-1,
Noida-201 301. Applicant
(By Advocate Shri C. Hari Shankar)

VERSUS

1. Union of India
Through the Secretary,
Ministry of Labour,
Shram Shakti Bhawan,
New Delhi.
2. Regional Vocational Training Institute for Women
Kashinath Dhuru Path,
Dadar(W),
Mumbai-400 028.
3. National Vocational Training Institute for Women
D-1, Sector-1,
Noida, U.P.
4. Director of Training (WOT)
D.G.E. & T, Shram Shakti Bhawan,
Rafi Marg, New Delhi-110 001.

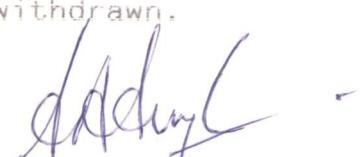
. . . Respondents

O R D E R (ORA1)

Justice V.S. Aggarwal, Chairman :

Learned counsel for the applicant states that inadvertently he did not file an application for permitting to file application in the Principal Bench. Therefore, he seeks to withdraw the Original Application with liberty to file firstly an application under Section 25 of the Act. Allowed as prayed.

2. Subject to aforesaid, O.A. is dismissed as withdrawn.


(S.A. Singh)
Member (A)


(V.S. Aggarwal)
Chairman

kdr/